

schemes under the Tribal Sub-Plans, through the creation of committees at ITDP and at other levels;

(b) information in respect of be furnished State-wise/Union Territory-wise;

(c) whether the Home Ministry is satisfied with the attitude and approach in this regard adopted so far by the concerned States/Union Territories in general and by Bihar, Madhya Pradesh and Gujarat in particular;

(d) if not, the proposals, if any, to ensure henceforth such involvements of the tribal people in TSP areas; and

(e) the specific timeframe proposed therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) :

(a) At the ITDP levels committee have been constituted involving tribals for formulation, implementation and review of ITDP projects.

(b) In the states of Andhra Pradesh, Bihar, Gujarat, Himachal Pradesh, Kerala, Madhya Pradesh, Orissa, Rajasthan and Tripura ITDP/ITDA level committees exist for formulation; implementation and review of various schemes for tribal development. States which have not yet formed Project level committees have instructed to set up such committees. As per reports received from other States tribals are consulted by Project officers.

(c) Yes, Sir.

(d) and (e) Question do not arise.

Working Group of Tribal Development

2959. SHRIMATI SUMATI ORAON: Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether in conformity with the recommendation of the Working Group on Tribal Development during the medium Term Plan, 1978-83 set up by the Union Home Ministry, the concerned

States/Union Territories have duly made the plan outlays for tribal areas as non-divertible as also non-lapsable during a Five Year Plan span;

(b) whether the Home Ministry is satisfied with the approach so far in this regard adopted by the States/Union territories in general and by Bihar in particular; and

(c) if not, whether Home Ministry will ensure that the concerned States/Union Territories conform strictly to such a practice ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) :

(a) to (c) The recommendations of the Working Group have been communicated to the State Governments for necessary action. The States have also been informed that the Special Central Assistance (SCA) is to be treated as non-divertible. The States are being allowed to utilise un-spent balances of S.C.A for the subsequent year within the same Plan period. The States are earmarking funds for the TSP area separately under the appropriate budget head. Here two methods are adopted. In one method, each functional head is split into two parts : one reflecting the share of the TSP Area and the other reflecting the rest of the provision. In the second method, quantified funds for all the sectoral departments are shown under one single demand head department-wise controlled by the tribal development department of the State. The first method has been adopted by Andhra Pradesh, Assam, Bihar, Manipur, Orissa, Tripura and West Bengal and second method by Gujarat, Himachal Pradesh, Madhya Pradesh, Maharashtra and Rajasthan. From a review made by the Ministry of Home Affairs, it appears that these arrangements are working fairly satisfactorily.

Socio-Economic Conditions of the Tribal

2960. SHRIMATI SUMATI ORAON : Will the Minister of HOME AFFAIRS be pleased to state :